on Monday in the presence of all the Member*.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): That is good.

SHRI MENTAY PADMANABHAM: It does not mean that the Minister can go away. Let the Minister listen to the speeches of the Members.

THE VICE-CHAIRMAN (SHRI V NARAYANASAMY): Kindly be brief.

SHRI S. MUTHU MANI: Sir, I am the only speaker from my party. But, I shall cooperate fully... (Interruptions)

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): You kindly speak.

I. STATUTORY RESOLUTION SEEKING DISAPPROVAL OF THE NATIONAL COMMISSION FOR BACKWARD CLASSES ORDINANCE, 1993

II. THE NATIONAL COMMISSION FOR BACKWARD CLASSES, BILL, 1993—Contd.

SHRI S. MUTHU MANI (Tamil Nadu): Mr. Vice-Chairman, Sir, the Bill is the result of the judgement of the Supreme Court delivered on 16th November last year wherein the apex Court endorsed the view that the backward classes needed to be given reservation in job opportunities. However, I have some observations to make. Clause 2 of Chapter 2 of the Bill which provides for the constitution of the Commission says that there shall be five members in all—A retired judge who will be the chairperson, a social scientist, two persons who are experts on matters related to backward classes and an official of the Central Government. I do not understand the rationale behind this compos! ion. The absence of provision to appoint some members from among the backward classes .can lead to mistrust. No degree of special knowledge about backward classes can give a person the proper understanding of a backward class unless he hails from a backward class. The historical discrimination suffered by backward classes, the nuances of diverse socio-economic problems, their priorities and such other matters related to them can be understood in

their true spirit only by persons hailing from that community. Hence I feel that majority members should be from among backward classes. Other than the Chair person and Member-Secretary, the rest of the members should be, taken from the backward communities. I sincerely hope that the Government will take note of this feeling.

According to the judgement, the Central and the State Governments have the power to create a permanent mechanism in the nature of a Commission for examining requests of inclusion and complaints of over-inclusion or non-inclusion which shall ordinarily be binding upon the Governments. If the Government does not accept the advice, it must record its reasons. But in Chapter 3, Clause 9 (2) of the Bill merely says, "The advice of the Commission shall ordinarily be binding upon the Central Government." There is no mention of what the Court has observed in case of non-acceptance of the advice of the Commission. Unless the Government is bound by law to substantiate the reasons for non-acceptance of the Commission's advice by recording its reasons, the Commission will be reduced to the level of a puppet. So, I request the hon. Minister to look into this observation and do the needful.

Sir, I have a pertinent point to make. Clause 11 of the Bill says that the Government, after 10 years or even earlier if it thinks fit, can undertake revision of the lists with a view to excluding from such lists those classes who have ceased to be backward classes. It seems to me to be a thoughtless provision without augural insight.

We have had reservation for SC/STs for pver 40 years. But so far we have not been able to fill up even the backlog of vacancies reserved for them. Then, how does the Government think of excluding certain backward classes from the list after just 10 years? This is an unwanted provision and it must be removed from the Bill. Having described them as socially and educationally backward, the Government has failed to provide them reservation in educational institutions. It will be diffi-

cult to find suitable persons from backward more confusion than clarification. The castes for various posts without reservation in educational institutions. Therefore, want the hon. Minister to say whether the Government will consider giving reservation in educational institutions also.

It is unfortunate that age relaxation lias not been extended to the backward class people as in the case of SC/STs. In States where there is reservation for backward classes, age relaxation is also given. Since backward class people come mostly from villages, they have to face a lot of hurdles and have to skip years to take up higher studies. Therefore, I would like to know whether the Government will relax the age limit by five years to backward class people.

Sir, on the pathway of Thanthai Periyar, Dr. Anna, Dr. Puratchithalaivar, M.G.R., under the leadership of our beloved leader Dr. Puratchithalaivi, in addition to the reservation for SC/STs, we have given in Tamil Nadu 50% reservation for backward classes since a very long time. Therefore, I want an assurance from the Minister that because of the 27% limit of reservation at the Centre, the higher per cent of reservation for backward classes in the States will not be affected. The 50% reservation being provided to the backward classes in Tamil Nadu both in educa'ional institutions and job opportunities will have to be protected by the Centre at all costs. The Central Government should go with a review petition to the Supreme Court for pro'ecting this 50% reservation in Tamil Nadu.

Sir, as regards the report of the expert committee, the less said the better. After the eloquent speech by the hon. Congress Member and legal luminary, Shri Shiv Shanker there is no reason why the Government is not taking leave of the House to withdraw the report. The expert committee has not only lost right of the spirit of the judgement but added confusion and anomaly. While the children of Govern-nors are given 'he benefit of reservation but the children of Class I officers and even farmers have been denied this benefit.

I wish to point out certain anomalies in the report. It is a matter of regret that the expert committee report has brought in

concept of "creamy layer" is only a device to divide the backward class people in ordre to d-;ny them the full benefit. It is a fact that even the unreserved vacancies are snatched away by the "creamy layer" among he forward classes. Therefore, the argument for excluding the "creamy layer" does not hold water.

There are a lot of anomalies in the recommendations of the expert committee. The children of Class I officers have been excluded from the purview of reservation whereas the children of a businessman or a trader who shows an annual income of less than one lakh, says Rs. 99,000/-, are entitled for reservation. A Class I officer wi'h a basic pay of Rs. 2,200/- or a little more gets around Rs. 50,000/- a year. Yet he is unfortunate not to be eligible to avail of the benefit of reservation for his children. But a businessman who shows an annual income of less than one lakh, which is double the income of a Class I officer— (no one knows his real income)-gets the benefit. I would like to know what added advantage the poor government servant has over his fellowcitizen.

Again, the report says that a Class II officer is entitled to reservation. The scale of basic pay of a Class II officer is Rs. 2,000/- to Rs. 3,500/- while that of a Class I officer is Rs. 2,200/- to Rs. 4,000/-. A Senior Class II Officer may draw a basic of Rs. 3,000/- or more and yet the benefit whereas a Class I Officer with a basic pay of Rs. 2,200/- would not get this benefit. I want to know what he is going to do to remove this anomaly.. . (Time Bell). . . Sir, I will finish in a minute.

Sir, a great injustice has been done to the farmers also. In Chapter V. clauses 17 to 20 speak of exclusion of farmers having irrigated land to an extent equal to the statutory ceiling limit or 65 per cent of it. This is unjust because having land alone does not mean regular income. Most of the crops are damaged because of the vagaries of nature, nonavailability of fertilizers and power cuts, binding the farmers' miseries. Therefore, the children of the farmers irrespective of their land holdings should be given the benefit of reservation. Thank you, Sir.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Mr. Mentay Padmanabham. Only five minutes.

for Backward Classes.

The National Commission

SHRI **MENTAY PADMANABHAM** (Andhra Pradesh): Thank you, Mr. Vice-Chairman. Sir, the discussion on the National Commission for Backward Classes Bill is a very serious discussion. Some of the most eminent Members of this House who happen to be eminent lawyers also spoke on 'his Bill to make their views clear. I should mention in particular Mr. Jetha-malani on that side and Mr. Shiv Shanker on this side. They made their viewpoints and the Government would be greatly benefitted if they had noted down their points ! and suitably act in the

Sir, I distinctly remember when Mr. V. P. Singh made a statement in this House that the Government was reserving 27 per cent of the Central Government jobs for the Backward Classes in accordance with recommendations of the Mandal Commission. It is still green in my memory. On that day, most of the Members who are sitting on the ruling party side were in the Opposition and the BJP, which is now \ in the Opposition, was a party which was supporting Mr. V. P. Singh's Government and therefore, all the parties, the Left parties and other parties, without any exception, welcomed that statement. One senior Congress (I) Member even suggested: "Why don't you extend this reservation to educational insitutions also like Kedical and engineering institutions and other higher educational institutions ?" There was an all-round appreciation for this decision. But what happened afterwards? Yesterday, somebody while speaking mentioned about the mo'ives of Mr. V. P. Singh. That is the reason why I am going into it now. Then what happened? The Delhi students started an agitation. What was behind this agitation? Some of the boys who were students of the Delhi University—some of them were not even students-resorted to selfimmolation. Who were behind this? I have seen with my own eyes that a body was made to commit self-immolation by some hooligans. And who were the people who made these boys commit self-immolation ? Sir, I will be failing in my duty if I do not mention about these elements. The Delhi Congress (I) Committee. ... (Interruptions)...

SHRI K. V. THANGKA BALU: Sir, I have a serioui objection to this... (Interruptions)...! have a serious objection to this, Sir. (*Interruptions*)...

SHRI MENTAY PADMANABHAM: Why? What is wrong?...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K. V. THANGKA BALU): Sir, what the honourable Member said is wrong. The Congress (I) was against it. .. (Interruptions) . . . It had nothing to do with it. . . (Interruptions) . . .

SHRI MENTAY PADMANABHAM: That is your perception. But I have a right to say what I want to say... (Interruptions)...

SHRI K. V. THANGKA BALU: You can say anything, but not at the cost of the Congress (I) Party... (Interruptions) . . . Don't talk about the Congress (I) Party... (Interruptions). . .

SHRI MENTAY PADMANABHAM: But I have a right say whatever I feel is correct, whatever I feel is the truth. Sir, the Delhi Congress Committee people were actively involved in. . .

SHRI K. V. THANGKA BALU: Sir, again it is going on record. It is wrong. The Delhi Congress Committee had no part in it...

SHRI MENTAY PADMANABHAM: I am withdrawing the word 'Committee'. The people who are active in the Congress Party of Delhi...

SHRI K. V. THANGKA BALU: Sir, against he is referring to it.

SHRI MANTAY PADMANABHAM: Yes, they are. I can even name them.

SHRI K. V. THANGKA BALU: I against he is referring to it.

SHRI MENTAY PADMANABHAM: I can even name them.

SHRI K. V. THANGKA BALU: It should not be a part of the record.

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SHRI MENTAY PADMANABHAM: I can even quote from the newspapers of those days,

SHRI K. V. THANGKA BALU: He can quote. There is no problem. But it is not correct.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY) : Mr. Padmana-bham. .

SHRI MENTAY PADMANABHAM: I have a right to say whatever I feel,

SHRI K. V. THANGKA BALU: You have a right to say anything but not the untni'h. You say the truth only.

SHRI MENTAY PADMANABHAM: Whatever you speak is the truth and whatever I say is not the truth? You refute it in your reply.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): lust a minute. Mr. Padmanabham, while making a statement in the House, you are making it with full responsibility...

SHRI MENTAY PADMANABHAM: I am making it with full responsibility. I am making it with all the force at my command.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY):... and let the Minister, while giving his reply, answer these points.

SHRI MENTAY PADMANABHAM: Sir, they were actively in it. And those people who instigated the hooligans in November, 1984, when Mrs. Gandhi was killed...

SHRI IAGESH DESAI (Maharashtra) : Mr. Padmanabham, at that time. . .

SHRI MENTAY PADMANABHAM: 1 am not yielding,

SHRI JAGESH DESAI:...Mr. V. P. Singh was the Prime Minister. Why have they not taken any action against those people?

SHRI MENTAY PADMANABHAM: I am sorry, I am not yielding, Mr. Desai.

SHRI JAGESH DESAI: Why did they not take action? You tell us, They were in power

SHRI MENTAY PADMANABHAM: I am coming to that. It is not a question of one Government taking any action against those people. Whether one Government had acted with full responsibility or not is not the point. I am only referring to the motives because somebody has referred to the motives of Mr. V. P. Singh or the National Front Government. That is the reason why I am now referring to it. Okay, Sir. So, those elements, in those days, instigated people to go on roads and protest against the introduction of reser-

vation to the Backward Classes

Then, Sir, I would like to make another point. What is the reason for Mr. Advani's Rath Yatra after the introduc'ion of the Mandal Commission Report ? What is the real motive ? Everybody knows, and the entire press at that time wrote that because of this Mandal Commission, in order to riggle out of a critical situation in which the BJP was placed because of this, Mr. Advani started his Rath Yatra. And we know very well what happened afterwards. Those people who opposed this, and those who instigated people, who encouraged innocent younges'ers to resort to self-immolation, they are all now shedding crocodile tears for the Backward Classes. That is the saddest part of the entire episode. Sir, anyway, now every party has come to a stage—I am really happy about it—where they cannot oppose this reservation to the Backward Classes openly, whatever may be their private opinions. Even the BJP spelt out in their election manifesto that they will in'roduce reservations to the Backward Classes. And the Congress Party also said it with certain qualifications. Every other major party said that they will abide by the reservation policy. This is a happy situation. Sir, how has this thing developed in thi9 way? orday, some hon. colleague of this the said that the whole credit should go to Mr. Sitaram Kesri. I am not averse to giving any credit to the hon. Minister.

SHRI SITARAM KESRI: Why?

SHRI MENTAY PADMANABHAM: 1 I am giving credit. If you do not want to

take it, all right, it is left to you, Sir. If is because he was able to successfuly with stand the upper-caste lobby within the Congress, the North-Indian upper-caste lobby within the Congress and is able to bring up this Bill. I was doubtul whether this Government would bring out this sort of a Bill, even a small Bill like this. To that extent, I can give credit to the hon. Minister. But there are some other emineni people and we should not forget their names who have been fighting for social justice to the backward classes and other dispossessed classes in the society for a long time. (Time bell rings) Kindly give me twothree minutes more because my time has been taken up by these interruptions.

Sir, this movement started originally in the South. The other day, my friend Mr. Balaram referred to it and said that Rama-swamy Naicker started it way back in 1920. He fought against the British. He fough: against so many other ves'ed interests and was able to give a reasonable and respect able place to the backward classes and other dispossessed sections in the Hindu society. The other important name is of Karpoori Thakur. . .

SHRI JAGESH DESAI : And Mahatm; Phule in Maharashtra.

SHRI MENTAY PADMANABHAM: Yes, Mahatma Phule in Maharashtra, and there are a number of people. On a political plane and on social plane, these great men had taken up this issue as their life's mission and they fought for it during the last 60-70 years. So, this Bil! is the culmination of their efforts.

There ire one or two things which I would like to mention. Yesterday, Mr. Shiv Shanker while speaking made it quite clear. He is your own partyman, a senior member of your party, and the sum and substance of his argument was that the present Government is not sincere in giving advice to the Attorney-General or the Solicitor-General, whoever argued on behalf of the Government in 'he Supreme Court. The Government has not come out wih full details and it has not given a free hand to argue the case on behalf of the Government in the vSupreme Court in rebutting the petitioners. That is the reason why I have

been saying that the Government's intentions are not sincere right from the begin, ning as far as giving reservations to the backward classes is concerned. What is wrong in it? There is nothing wrong. Government has always been exhibiting a sort of ambivalence towards this issue.

Having said this, I would now like to come to this Bill. Section 9 is crucial in the entire Bill. Yesteday, Mr. Shiv Shanker referred to it and I would like to refer to it again because this is a very very complicated and a complex issue. In many States, this reservations policy is being followed for the last 30 years or 25 years. For example, all the States in the South are following it. Some of the Northern States have introduced this reservations policy for the backward classes and they have identified backward classes also. In some States, there is a so-called compart-mental system according to the level of their backwardness. Now, if this Commission is constituted and if this commission is again to identify the backward classes State-wise, this- will create a lot of confusion because as envisaged in the original scale, if the Commission which is going to be constituted according to this Bill, would automatically accept those communities which were identified in the States as backward classes and which also find a place in the Mandal Commission's report, they can be passed off. If there is any additional claim over and above this from any community in any of States, on the basis of recommendations of the concerned State Governments, the Commission can consider. If that kind of arrangement is made while framing the rules-there is a provision for framing rules—if that kind of arrangement is made, all this confusion can be avoided. This is a very important issue. Therefore, I would advise the Government to consider this. Many communities may be making their claim. It may be a community from Kerala or Andhra Pradesh or Manipur. Many communities may be claiming backwardness and, therefore, they may be asking for inclusion in the backward class list. If the people who constitute this Commission, who are sitting in Delhi, are to go and determine... (Time-bell rings) Just one or two minutes more, Sir. If the people who constitute the Commission, who are sitting in Delhi,

are to go and determine whether a particular community is backward or not it would be a very vexatious problem. It would create a lot of other complications to the Government. It would also further divide the social system. This has to be taken care of. I think the Minister would take care of it.

There is another thing. There is one point in the report of the Expert Committee to which I would like to refer. It really makes the issue more complicated. I am not going into all the recommendations of the Expert Committee. I would only like to refer to their recommendation concerning agriculturists, who constitute the largest section of our society and for whom we are now trying to give more benefits. If they are considered as 'creamy layer', if they are taken to the exclusion list, how can you give benefits to the rural people, people living in the rural areas, people working in the agricultural sector as agricultural labourers, small artisans, etc. ? There is one other recommendation—recommendation No. 29. It says: 'Persons working as artisans or engaged in the hereditary occupations callings, etc., like potters, washermen, barbers, etc., are exempted from application of the rule of exclusion.' It is really good. I am very happy about it. But Sir, there are many other communities like weavers, toddy-tappers, dhobis and others.

I would, therefore, request the hon. Minister that he should see that a list is made of such classes all over the country, State-wise. This is a vexatious problem. This is a very serious matter. Therefore, a proper list should be made. I say this because the nomenclature, the names, of these classes vary from one State to another. They have all the material. They have all the data with them. The Commission or the Government, if they seriously take up this issue can easily identify these artisan classes and exempt them from application of the rale of exclusion. Sir. agriculture is, in fact, linked up with land reforms. What is the rationale behind it? Land reform laws are not uniform in ali the States. You know it pretty well. In some States, the optimum limit is 40 acres, 60 acres, 70 acres. In some other States, the optimum limit is 10 acres, 12 acres. If

you say '65 per cent of statutory ceiling area'. what will happen? In one State, a person with even 5 acres of land will b« excluded. In some other State, a person who happens to have 10 acres, 15 acres, or 20 acres will not be excluded. I do not understand the rationale. I do not know how they have arrived at this kind of thing. Instead of that, my suggestion is that you should exempt all the people who are making a living out of agriculture. All the agriculturists should be exempted. They should be removed from the exclusion list-The principle of reservation should automatically be applied to the agnicuturist class, to the people who are living on agriculture, whether they are owners of agricultural land or agricultural tenants or agricultural labourers.

Para VI refers to income test. Even if the income test is to be applied, it will create problems. The person has to apply for a certificate of income to a village officer like the karnam or munsif. You know pietiy well how difficult it is these days to get a certificate from a local village officer or a local tahsildar. Therefore, there is a need to revise the entire recommendations of the Expert Committee. But unfortunately, the Government had committed that they would accept all the recommendations of the Expert Committee in toto. This is really unfortunate. Even now it is not too late. I would like to request the hon. Minister to go into it again and, if necessary, call all the political parties, Members of Parliament. They are in touch with the ground realities. The experts are not in touch with the ground realities. We know the difficulties because we are working at the grassroots level. We know the difficulties and complexities that are there in the local areas, rural areas. So. these things should be taken care of before faking a final decision in the matter.

1 do not know what will be the view of the hon. Minister after going from here. but I would strongly advise him to review once again this Expert Committee's report, take into consideration the suggestions made by this august House. You can meet some more people, invite them, take their suggestions, consult them, take the views from various States and then come to a con-

elusion on how to remove layar*.

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the 'creamy

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Shri Anand Prakash Gautam. Only nine minutes for you and for Mr. Bhattacharya. So, adjust between yourselves.

श्री आनन्द प्रकाद गौतम (उत्तर प्रदेश) : उपसभाध्यक्ष जी. राष्ट्रीय पिछड़ा वर्ग आयोग गठन के संबंध में जो विधेयक मान्नीय कल्याण मंत्री जी में प्रस्तृत किया है, विगत उन्भवों के आधार पर हम कह सकते हैं कि दह पर्शप्त नहीं है और वह भी एक राफेद हाथी साब्ति होगा । हम भले ही उस दिशा में शुरूआत मान लॉ लेकिन सामाजिक न्याय की बबधारणा क अंतर्गत सामाजिक और शैक्षणिक रूप से पिछड़े वर्ग के लोगों को विकास की मुख्य धारा में लाने तथा देश की हत्ता और प्रशासन में उनकी भागीदारी सुनिश्चित करने के लिए हमारे देश के निर्माताओं ने संविधान समिति अध्यक्ष के रूप में बाबा साहबे डा. भीमराव अम्बेडकर ने संविधान में यह प्राधान किया था कि सरकार उनके उत्थान के लिए शिषे कार्य करोंगे और इसी के तहत समय-समय पर आयोग बनाए गए और काका कालेर हर आयोग और अंत में 1979 में मंडल आयोग का गठन किया गया, जिसने 1980 भी अपनी रिपोर्ट प्रस्तत कर दीथी, जेएक दशक तक तत्कालीन सरकार की राजनीतिक इच्छा शक्तिको अभाव में ठंडे बस्ते में डाल दी गई । जब अनता दल की सरकार वी. पी. सिंह जी के नेतृत्व में आई तो मंडल आयोग की वही सिफारिक्ष अगस्त, 1990 में लाग की गई और उसके परिणाम-स्वरूप पिछडे वर्गके लोगों के सरकारी नौकरियां में 27 शिवशत आरक्षण सुनिश्चित हुआ । निश्चिद ही यह एक अच्छा कदम था, जिसके लिए मान्तीय वी. पी. सिंह, उनकी पार्टी और उनकी सरकार को धन्यगद दिया जाना चाहिए कि उन्होंने बहुतः नगीं।

बाद एक अच्छा कदम उठाया । उस समय कांग्रेस पार्टी सदसे बड़ी विपक्षी पार्टी थी, जिसने उस समय आरक्षण का विरोध हो नहीं किया लेकिन उसमें एक एोसी बाह सका दी कि सामाजिक रूप से, आर्थिक रूप से जो समाज के लोग पिछड़े हैं उनको भी 10 फीसदी आरक्षण दिया जाना चाहिए । वी. पी. सिंह जी ने सामाज्यिक और बौक्षणिक रूप से पिछड़े वर्ग के लोगों के लिए प्रतिशत आरक्षण लाग् किया तो सारे समाज में उनकी आलोचना की गई कि उन्होंने समाज को तोड़ने की बात की है। भारतीय जनता पार्टी के लोगों ने तो मंडल आयोग लाग होते ही कमण्डल का रास्ता चना िजसके कारण पिछड़ लोगों का हि**त** बार फिर अधर में फंस गया और दोश को तरूणाई को उन्माद की भीषण जाला में ढाले दिया गया, जिसके कारण देश की व्हात नुकसान उठाना एड़ा और इस कारण वी. पी. सिंह जी की बहुत आलोचना हुई कि उन्होंने देश को वर्ग संघर्ष में धकेल दिया । लेकिन उच्चतम न्यायालय की सबसे बड़ी खण्ड पीठ ने यह प्रमाणित कर दिया कि वी. पी. सिंह जी दुरारा लाग किया गया मंडल आहोग का फौसला पूर्णतया संबैधानिक था। एक बार फिर यह साबित हुआ कि आर्थिक आधार पर सरकार फिर इस मदद को उलकाना चाहती है। कांग्रेस पार्टी की नीयत इस मामले में साफ नहीं थी दरन्तु माननीय करेरी जी को धन्यवाद देना चाहता हूं िजन्होंने उच्चतम न्यायालय के निर्णय के बाद का्छ आगे चलने का रास्ता अपनावा और अपनी पार्टी को भी उसके लिए राजी किया और उसी संदर्भ में साननीय मंत्री जी ने यह विधयक बहुत जल्दी में पेश किया है जिसमें बहुत सारी किमयां है, जिसके काछ प्रावधानों के बार में हम अपनी अस्हमित दर्ज कराते हैं और कहना चाहते हैं कि यह जो बिल हैं मंडल आयोग की सिफारिशों को लागू करने के जो उद्देश्य थे, उनको यह फिसी तरह से पुरा नहीं करता है।

मरा मानना है कि उच्चतम न्यायालय दुवारा कामी लयर की अवधारणा संविधान का मंशा के प्रतिकृत हैं। एक हाथ स देना आंर दुसरे हाथ से लें लेना । विगत 10 मार्च को एक्सपर्ट कमेटी की रिपोर्ट में सामाजिक और शंक्षणिक रूप से पिछड़े लें!गो में कामी लेयर के रूप में जो नौकरियों में आरक्षण से बीचत होंगे, वह कान लेग होंगे ? वह पढ़े-लिखे, अच्छे परिनारों के गौजवान होंगे जिनका सामाजिक स्तर औरों के समान मान लिया जाएगा । वही लोग वंचित रहाँगे और बाकी लोग उच्च शिक्षा और दक्षता के अभाव में बंचितः रहेगे । तो रिपोर्ट में सीलिंग लिमिट का 65 प्रतिशत खेती रखने वाला व्याक्तः भी सामान्य सामाः जक स्तर का मान लिया जाएगा। उरुके बच्चे गंव के स्कूलों में पढ़े-लिखे होंगे जो या तो नौकरियों के लिए योग्यता परीक्षा में पास ही नहीं होंगे या अच्छी अंग्रेजी न जानने के कारण उनकी आगे की कापियां ही नहीं अंची जाएंगी जैसा कि मेडिकल और इंजीनियरिंग प्रवेश परीक्षाओं में होता है। यह मेरी ज्ञानकारी में आया था।

Jor Darkwara Classes.

महोदय, पिछले वर्ष भी मौने इस बात की उठाया था कि मेडिकल और इंजीन्नर्यारम की जो प्रवेश परीक्षाएं होती है, उसमें जो लोग सामान्य अंग्रेजी के पचें में पास नहीं हाते, ये चाह जितने विद्वान हों, चाहे जितना अच्छा पर्चा करं, उनकी आगे की कापियां जांची नहीं जाती । यह भी साजिश के तौर पर हैं। सामान्य अंग्रेजी में पास नहीं होते, इनकी कापी आंची नहीं जाती । उच्च शिक्षा होत् प्रवेश में आरक्षण के अभाग में उनकी योग्यता से वह वंचित रह जाते हैं। तो शिक्षा से बंचित लोग अयोग्यता के कारण और जो शिक्षा प्राप्त करने वाले लोग हैं, जिनके परिवार के लोग शिक्षा दिला सकने का अवसर रहते हैं, दह लोग कीमी लेयर की अयोग्यता के कारण संजैधानिक अधिकार, जो संविधान के दुशारा प्रदत्त अधिकार है आरक्षण का, उससे बंचित हो जाएंगे। फिर 20-150RS\$/94

मानिसकता का प्रश्न उठता है कि मजबूरी के कारण अवर दोना ही पड़े तो की मी लेयर की कटार भी लगा दक्षिणए कि उससे जो बात है वह कट जाए। फिर ढाक के वही तीन पाता। फिर दहीं के वहीं पिछड़ दर्ग हे लेग ।

Bill. 1993

महादेश, मैं अपनी बात बहुत जल्दी सत्म अरूपा । कीमी लेयर लगाकर पिछड़े वर्ग को दो बर्गें में विभाजित करने की एक साजिक सामने आर्दहै। अभी तक तो पुरा दर्गएक वर्गधा। अन्द कीमी लेयर कह-कर उसको फिर से विभाजित की जिए। उसके दो हिस्से करिए । विभाजित करिए और शासन करिए, यह नीति तो बड़ी पुरानी है। इसी आधार पर समाज में शोषण होता चलाआयाथा। जो लोगजागरूक है, हक की लड़ाई लड़ रहे हैं उनको अलगकर दो। बाकी अज्ञानी और अयोग्य लोगों को उनके हक से वंचित करना तो बड़ा आसान हो। जाता

अभी 27 परसंट आरक्षण की शुरूआत भी नहीं हुई, आशंकाओं के पहाड़ रूड़े कर दिए गए । प्रीदरी अभी खाली पड़ी हैं और जो आदमी थोड़ा मोटा हो गया, उसके बैठने के पहले हो उसको मना कर दिया जाता है कि---भई तुम्हारेलिए जगह नहीं है। दूसरी तरफ देश में 15 प्रतिशत आबादी नाले लोग, जिनके नौकरियों में 90 **फीस्दी** स्थान है, कीमी लेयर तो उन पर लगनी चाहिए । यदि क्रीमी लेटर उन पर लगादी जाए तथ जाकर सही भाग्ने में जो हम लोग चर्चा कर रहेहैं, उसका सही कर्थतभी सिद्ध होगा । इसलिए भेरा अन्रोध ही कि कीमी लेग्र को उतारने से पहले मानीय मंत्री जी पिछड़े वर्ग को 27 परसेन्ट जारक्षण को पुरा करने के लिए कोई एक स्थाल विधान से आएं और संविधान में कोई आवश्यक संशोधन भी करना एड़ों तो पूरी इच्छा शक्ति के साथ उस संशोधन को करने के लिए आगे आएं और हम सब लोग उसका समर्थन करने के लिए तैयार हैं।

अन्यथाये जो पिछडा वर्ग आयोग है बिल्काल उसी तरह हो जाएगा ! वैसे अनु-सचित जाति, उनजाति का आयोग बना हुआ है, वह भी कोई अर्थ नहीं रख्ता। कोई मामला नहीं, कोई मदद भी नहीं करता। अभी अभी जो बसों के परिमट दिए गए हैं, वह उतनी ज्यादा शतीं लगाता है जो सामान्य विकास निगम है वह उनको मंजूर कर लेते हैं, लेकिन वह वहां फेल हो जाता है, यह इतनी अर्त लगा दते हैं। यह तो अड़ंगे के लिए हो जाता है कि कहीं हमारा भी यह बेकार न हो जाए इसके लिए जरूरत पड़ेगी काम करने की । यदि उच्चतम न्यायालय द्वारा किए गए निर्देशों का पालन यही अपने कर्तव्य की इतिश्री मानते हैं तो भले ही पोलिटिकल माइलेज आप हो फिल जाए पर सही अर्थी में पिछड़ वर्गी का हित सिद्ध नहीं होगा । लोकतांत्रिक प्रणाली में जहां न्यायगालिका स्वतंत्र है वहीं भारतोय संसद में सर्वाधिकार सम्मिलित हैं। यदि पिछड वर्गी के आरक्षण की संवैधानिक मंदा पूरी नहीं होती है और उनके हक में न्याय-पालिका का निर्णय कहीं आड़े आता है तो उसके लिए संविधान में प्रावधान किए जाने का रास्ता खुला हुआ है। मेरा आपसे अन-रोध है कि तथाकथित कीमी लेदर की अवधारणा के अन्यालन के पहले पिछड़े वर्ग का सरकारी नौकरियों में आरक्षण पूरा कराएं और शिक्षण संस्थाओं में प्रवेश में पिछड़े वर्ग का आरक्षण सुनिश्चित कराएं। तभी भंडल आयोग की सिफारिशों के लागू करने का सही औचित्य सिद्ध हो पाएगा अन्यथा हम अध्रे मन से मात्र औरचारिक कदम उठाकर अपने कर्तव्य की इतिश्री मान बैठेंगे और संधित में सन्तिहित सामाजिक न्याय की अवधारणा नौकरकाहाँ की फाइलों में धुल चाटती रहाँगी।

इस्तिए मान्यदर, मैं मंत्री जी से अनराध करूंगा कि क्या अरके इस अध्रे बिल को वापस करके एक्सपर्ट कमेटो की रिपोर्ट पर प्तर्विचार कर्षे और एक सोचा समझा बिल **बाएं** जिल्हमें मंडल कमीशन की सिफार्रहों का सही लाभ समाज के पिछक वर्ग की मिल

भन्यवाद ।

SHRI W. KULABIDHU SINGH (Manipur) : Sir, I thank you very much for giving me an opportunity to express my views on this very important Bill.

I will not repeat or touch the points expressed by my party's hon. colleague, Mr. Ram Je.hmalani. I will only emphasise upon those points which have been left by him.

Mr. Padmanabham has already spoken about the adoption of the Mandal Commission's Report by the National Front Government on 7th August, 1990. 7th August, 1990 is a histor.c day for the backward classes, Scheduled Castes and Scheduled Tribes. As stated by some of our friends earlier, the adoption of it was unanimous. The Congress (I) party, which was at that time an Opposition par.y, fully supported the implementation of the Mandal Commission's Report on 7th August, 1990. The BIP friends, who were till that date backing the National Front Government, led by Mr. V. P. Singh, as Prime Minister, also had wholeheartedly supported it. Afterwards they changed a little.

We have heard about the first Backward Classes Commission chaired by Kaka Kaielkar. That was in 1953. Within a period of two years and two months, the first Backward Classes Commission sub-mit.ed its report. Unfortunately, the Chairman of the Commission, Kaka Kaielkar, though did not give his dissenting note expressed in his forwarding note that he was opposed to the concept of treating caste as a backward class. The Chairman of the first Backward Classes Commission was opposed to the concept of constituting a Commiss on and of its recommendations. I do not know why such a disrespectful person who was opposed to the concept of development of the backward classes was made Chairman of the Commission. It was very unfortunate.

The second Backward Classes Commission was constituted on the 30th December, 1978 under the Chairmanship of Shri

B. P. Mandal. He bad submitted his report on the 31st December, 1980, exactly within two yeare. As I submitted earlier, Mandal Commission's recommendations were historic recommendations which were adopted by the House. After the adoption of the Mandal Commission's recommendations, conflagration in the form of self-immolation by some students of the Delhi University took place. Whether they were stage-managed or not, that point was raised by my friend, Mr. Pad-manabham. But there were also students who, after seeing these students, became enthusiastic and poured kerosene on them which was publicised as self-immolation. Those were the things. This shows the class character of the persons engaged in these things,

The Mandal Commission was constituted mainly for the downtroden, the Scheduled Castes and the Scheduled Tribes and the backward classes. All the major political parties, either from the Congress-I or from the BJP, most of the leading members of these parties belong to forward castes. The class character of the persons consisting in these political parties reveal outwardly that they support it but in their heart of hearts, they do not like its implementation. Somehow to delay its implementation they have resorted to all sorts of things.

The policy of reservation enshrined in the Constitution was intended only for ten years. But within that period the upliftment of the downtroden, the Scheduled Castes and the Scheduled Tribes and the beackward classes could not be fulfilled. In the first ten years of the enforcement of the Constitution from 1950-60, nothing was done. So it was extended, extended, I believe for five times. So in this way the extension of this ten-year period was done several times. Why was it done? 1; was a genuine problem. That was an old problem.

Regarding the Supreme Court judgement on the 16ih November, 1992, it was a memorable judgement. Some of our eminent lawyers and particularly an hon. Member, a senior colleague, Shri P. Shiv Shanker have expressed their reservations. He was accusing the Government that the

counsel were not properly briefed by them. He also said that the Government defaulted in submitting the proof, etc. The main attack was regarding this -creamy layer', economic criteria; and the recommendations should not be extended to the educational institutions for medical education or other technical education. But I would like to bring to the notice of this august House that this Mandal Commission and the whole concept of reservation is in accordance with the provisions of article 340 of the Constitution. Under article 340 of the Constitution, the main emphasis and the salient feature is reservation of jobs for backward classes in Government services and public sector undertakings. The Commission does not mention reservation of jobs in the private sector and in private companies. The Mandal Commission was constituted in accordance with article 340 of the Constitution. Under that article, the Commission cannot recommend reservation of jobs in private institutions and in prviate companies.

6.00 P.M.

Only posis in the Government and pub-\w undertakings Mt lesesvcA. That is why the Mandal Commission and, based on that, the Supreme Court did not touch the admission to educational institutions and technical institutions.

Broadly speaking, some of our friends. both from the Congress and from the BJP, were supporting the reservation policy. But they were attacking the Supreme Court, judgment and said that a review petition, another writ petition, need to be filed, to delay the thing. Of course, they did not say "to delay the thing", but their real intention was to nullify or delay it. The historic judgment of the Supreme Court is now going to be implemented by the present Ministry under the leadership of our hon. Minister. Shri Sitaram Kesriji. I congratulate him on the measure he has brought forward within four months. While giving credit to him, I should also mention that the Supreme Court also directed that a Commission should be constituted, its report should be published and it should be tried to be implemented within four months. Within that timeframe, the present Bill is being brought and the Expert Committee's report is also

being broughtout. It is very timely. We cannot violate the Supreme Court direction also. I wholeheartedly support this Bill and wish that there should be no further delay. There should be no more hoodwinking of the spirit of the Supreme Court judgment and no writ petition to invalidate it should be filed. We want a social change, a radical change, through democratic and peaceful means. If these democratic, peaceful, means are to be hoodwinked by reviewing or nullifying the judgment, then that social change will come through a violent revolution. Bloodshed should not be encouraged. We should not create such a situation. Therefore, I wish that the recommendations of the Mandal Commission, which were fully endorsed by the Supreme Court, should be implemented at the earliest, with great speed.

With these words. I. conclude. Thank you.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): The Minister would like to intervene. Hon. Minister ... (Interruptions). I will call you after the Minister's intervention.

SHRI JAGESH DESAI: Sir, it will be better if he intervenes on Monday.

SHRI VITHALBHAI M. PATEL (Gujarat) : Nobody will take note of it even, now.

SHRI JAGESH DESAI: The leaders of the various parties are not present here.; Therefore, let him intervene on Monday,; But if the House wants it now, I have no objection.

SHRI SHANKAR DAYAL SINGH (Bihar): Sir, you have already announced it

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): I announced the reply to be on Monday. When the Minister wanted to intervene, I had to. ask the Minister to intervene. However, when the mood of the House is like this, I cannot help it..

AN HON. MEMBER: All of us want to hear the. Minister.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): I will call the next speaker. Shri Subramanian Swamy. Not here. Prof. Saurin Bhattacharya, Not here. Shri Ish Dutt Yadav. Not here. Shri Chhotubhai Patel. Five minutes only. I am going to ring the bell in five minutes.

श्री छोट भाई पटल (गजराव) : मि. वाइल चैयरमैन महादय, रामय की कम अवधि होने के कारण में लम्बी बातों नहीं कहांगा । में आपके माध्यम से आदरणीय मंत्री जी से एक बात कहना चाहता हा कि भेशनल कमी-इन कार बैंकवर्ड क्लासेज बिल, 1993 जो हाँ. इसका माँ हार्विक स्वागत करता हां और थी सीताराम केसरी जो को बधाई भी देगा कि इस मदद को उठाकर उन्होंने आम जनता में बहस करवाई और काफी ठांस कदम भी उठाये हैं और परिश्रम भी किया है । फिर भी इस जिल के दारे में मुक्ते कुछ आपत्तियां ुं, वं आपके सामने रखना चाहांगा । समय को कमी की वजह से मैं काका कालेलकर और मंडल कमीशन के इतिहास में नहीं जाता चाहांगा । मगर हमार संविधान के मुहाबिक जो देश में सोशियो इक्तोमिक एम्बेलेन्सेज हैं, उनको दार करने के लिए काफी सरकार ने संविधान के तहत कदम उठाए हैं। और हमारो प्रियंबल मों भी इक्ष्यल अपार्च्यनेटी की बाग कहीं गरी हैं। मगर आजादी के 44 सालों के बाद हम 52 प्रतिशत बैकवर्ड बलास संबटर में जो लोग बाते हैं, उनके लिये आज बहम कर रहे हैं। जो दि आजादी के शुरू के दशक में ही करना चाहिये था, वह आज कर रहे हैं। इसमें भी इस वर्ष के लोगों का जितना संस्ट करना चाहिये था, न्याय देना चाहिए था. सोशो-एकानामिक छीट से. वह आज हम उतना नहीं दिला रहाँ हैं जिलना दिलाना चाहिये था । इसलिये इसमें मुद्दा जो है, एक कमीशन-सोट्स गवर्नमोट और पब्लिक सेक्टर अंडरटेकिंग में सर्विस दिलाने क्रे लिए, आरक्षण के तहरा इसका बेनीफिट दोने के लिए हमने एक कमीरन बिठाया। तो मैं आपके माध्यम से सरकार से कहना 313

चाहुंगा कि यदि एस.टी./एस.सी. 22.5 प्रशास है, इसमें भी 10.2 प्रतिश्वत बोगों को हो सेंद्रल गवर्गमेंट की सर्विस अब टक दिलागी है और 27 प्रतिशत-जिल्ला में जो ारक्षण नहीं हैं, इसके बार में कुछ प्राव-धान गहीं किया गया है तो 27 प्रतिस्त को गुनिस दिलाने के लिये जो कंडीडेट्स में क्षमता होनी चाहियाँ, सं क्षमता सी एंजू-क्तेशन से आती हैं । बिमा एज्केशन के कैसे ा सकती है। ये कालेज एज्**कर** न क**ैसे पा** रक्त है जब तक कैंकिक सेक्टर में आरक्षण का प्रावधान नहीं करगे। जब तक एसा नहीं करेंगे तब तक इस बिल में जो करू भावनायें रखी गयी है वे भावनायें फिज्ल हो जारेंगी और इसका लाभ इन वर्ग के लेगों को बिल्काल नहीं मिलेगा, यह साफ **बात है**।

कोई मुभ्ते कहे कि इस बिस की जो भावना है दया उन भावनाओं का अमरीकरण, किया-न्यस्य और इम्पलीमें टेशन होगा तो यह गलत वास होगी । कोई मुझे सम्भा नहीं सकता है कि है भावनायें कार्यान्त्रित हो सकती है पर्वे इसमें शैक्षिक संस्थाओं में रिवर्जेशन रा प्रायधान नहीं किया गना है। **महोदय**, में आपके माध्यम से सरकार से यह कहना चाहता हुं कि जब तक बैरिक्षक संस्थाओं में आरक्षण को इन्दसुड नहीं करेंगे तब तक 27 प्रतिशत तक वहांच पाना एक मुस्किल बाव है। जो कीम और मोर् कीम लेक्र की बात कही गयी है, हम छोटे बर्तन में दूध उब रखने हैं, भर्म दूध जब ठंडा होता सो धीरे-धीरों उत्पर एक लेयर बन जाती हैं और उसे ः राम से हम निकास सकते ह⁴ । एसी ेंबर जो सेमाज में ऋ**ीम हैं या मोर ऋीम हैं,** उसको कौसे निकाला जाएगा ? इसके लिए कोई ठास कदम मुक्ते एक्सपट कमेटी की रिपोर्ट में रजर नहीं वाली और सरकार ने भी इस बारे में कुछ नहीं कहा है कि लेयर को करें सपरेट करेंगे। अभी एस. टी./ एस.सी. में भी जो हैं, जिन्होंने काफी बेनि-फिट जारक्षण का लिया है, जिनको यह

मिलना बाहिए, टिमनल प्लाइट पर जे बैठें हुए हुँ, उनको नहीं मिला है। तो मुक्तको नगता 27 प्रतिवाद में भी जो गरीब तबके के लोग हैं उनको हुमें इसका बेनिफिट बेना चाहिये। इसलिये कीम लेयर की जो बात हैं इसका में विरोधी नहीं हूं कि उसको बेनिफिट नहीं मिलना चाहिये जिसने सरकार से ज्यादा बेनिफिट लिया है। मगर जिसकी मिलना चाहिए उसको दिलाने के लिए जब सक गेंकिक संस्थाओं में इसका प्रावधान नहीं करोगे तब तक इसका बेनिफिट उनको हहीं मिलना।

रूर, मैं एक ही प्लाइट रखना चाहूंगा। (समय की घंटी)

हमार देश में कोस्टल एरियाद में 14 स्टोट हैं । इन 14 स्टोट मों जिसका 7500 क्रिलोमीर लंबा किनारा समुद्र का है वहां के रहने वाले ट्रेडी२ मल अव्ययपेशनल जो हैं ... इसरे रिजव जान के बार में मेरा स्भाव है 🕕 हमने फिलिंग के लिए महीनों और बोट का प्रबंध किया है लेकिन यह स्हीने समुद्र के किलार पर रहने वाले फिशरमेन को नहीं दी गई हैं। इस तरह से जो किनारे वर रहने बाले फिज़रमेन हैं उनको कर्छ बचता नहीं है। सारी मछलियां बड़े प्ंजीपति जिनके पास मधीनें हैं, बोट्स हैं, वे ले 🔍 जाते हैं। इसी तरह से हमारे हैंडलूम नीनर्ज हैं जो कि उनका ट्रेडिशनल अक्ष्येशन है। इनके बारे में रिजर्वेशन के बारे में भी अल्याण मंत्रालय को सोचना चाहिए । बहुत जरूरी और बहुप बात ही। जो समुद्र के किनार पर रहते हैं, यह उनके हरू इनक्रेयमेन्ट ही, उनके ट्रॉडिशनस अक्पेयन पर बजुपात हो रहा है, उसका धंधा, रोजी-रोटी सत्म हो रहा है । इसके बारे में कल्याण मंत्रालय की सोचना चाहिये । आपने मुझे बोलमे के सिएं जो समय दिया है, इसके लिए में जानकों धन्यबाद दोता हूं।

[RAJYA SABHA]

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): The discussion on the Statutory Resolution seeking disapproval of the National Commission for Backward Classes Ordinance, 1993 and the National Commission for Backward Classes Bill, 1993 is over. The reply by the Minister wil be on Monday at 12 o'clock.

Now we will take up Special Mentions. Shri Shankar Dayal Singh.

SPECIAL MENTIONS

Need for payment of arreas of Royalti on Coai to Bihw Government

भ्रे इंफर दधास सिंह (बिहार) : उप-संभाध्यक्ष महादेव, मेरा जो बाज का विशेष उल्लेख है, वह बिहार सरकार को केन्द्र के जिम्मे अनेक मदों की बकाया यशि के भूग-तान के संबंध में हैं। इस संबंध में मैं कहना बाहता हुं कि बिहार की वित्तीय स्थिति इस समय अच्छी नहीं हैं। संसद के वजट सत्र के प्रारम्भ के समय राष्ट्रपति जी ने को अभिभाषण दिया था उसमें राष्ट्रपति जी ने कहा था कि बिहार के कई िहरूगें में सराड़ के कारण भयावह रिश्वति हैं। ऐसी स्थिति से मैं आपके माध्यम से सरकार से यह कहना चाहता हुं, इतिहास और भगोल की बात यदि में छोड़ दां जो एक भौरवशाली परम्यरा विहार की रही है, खान और सनिज के मामले में भी बिहार 40 प्रितिशत से अधिक सनिज पदार्थ पूरे दोश को दोता है और पुरे दोश का सब से समृद्ध प्रांत इस क्षामले में वह है। 1986-87 के अनुसार जब देश की औसत आग 2975 रायं थी, बिहार की औसत आय 1082 रापरो थी। बिहार में 57.49 प्रतिशत लोग गरीबी की सीमा रखा से नीचे रहते थे और इस समय 87.63 प्रतिशत जनता ज्ञामीण अनवा है जो कि गांबों में रहती है।

उपसभाध्यक्ष जी, मैं जिस विषय के बारों में सरकार का ध्यान दिलाना चाहता हूं उसके बारों में बिहार के मुख्य मंत्री श्री लाल प्रसाद यादव जी ने बार-बार भारत सरकार की पन्न जिला है और पांच बीजों के बारे में उन्होंने विशेष तौर से पत्र भेजा है। एक सो जो कोल इज्डिया के पास रायल्टी का पैसा है, जो बिहार सरकार का बकाया है, उसके बारे में । दूसरा है भारत सरकार के परिवार कल्याण विभाग ने दिहार को 206 करोड रतपया दोना है, उसके बारे में बार-बार पत्र आया है। तीसरी बात, जो विहार सरकार ने बार-बार कहा है कि कोयले पर जो स्वाभित्व की दर है वह कोयले के वजन पर नहीं बल्कि कोशले के मूल्य पर उसका निर्धारण किया जाना चाहिये । चौथी बात यह है कि राष्ट्रीय राजपथ संख्या 2 जिसे क्षेरकाह सुरी पक्ष कहते हैं विहार के मृजफ्फर-पुर से हो कर आसाम तक जाता है, जो दो दड़े राष्ट्रीय राजपथ बिहार से हो कर गुज-रते हैं, जो देश की परिवहन व्यवस्था के हिए सब से कारगर चीज हैं, उसकी मरम्मत के लिए, सुधार के लिए, विकास के लिए धिहार सरकार ने बार-बार आपसे मांग की हैं। पांचवी बात है उत्तरी करणपुरा सुपर विद्युत कोन्द्र की कार्य की प्रारम्भ करने के लिए । मैं अधिक समय न ले कर केंदल एक रेफ्रेंस दोना चाहता हूं। कोयले की रायल्टी का 237 करोड़ रुपया बिहार सरकार का भारत सरकार के पास वकाया था जिसके बार में बिहार के मुख्य मंत्री श्री लाल प्रसाद जी ने 4-3-1993 को प्रधान मंत्री जी को पत्र लिखा जिसमें उन्होंने कहा है---

"Since they have already collected this amount on our behalf years ago it is not desirable for them to retain this *amount with them. You are aware of* the difficult times we are facing with drought on the one hand and financial constraints on the other."

उपसभाष्यक्ष भी, प्रधान मंत्री ने अदले जवाव में 23 जनवरी, 1993 को बिहार के